

Sector in Andhra Pradesh during the current Five Year Plan period ; and

(b) the assistance given to Andhra Pradesh Government during the current Plan period for the tourist development programme in the State ?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) and (b) The Department has taken up the following schemes in the current Five Year Plan in Andhra Pradesh :—

- (i) A Tourist Bungalow with a capacity of 64 beds was built at Warangal and commissioned in 1980. The cost of this project was Rs. 10.30 lakhs.
- (ii) India Tourism Development Corporation augmented, by spending Rs. 3.61 lakhs in the current plan, their transport fleet in Hyderabad, bringing it up to a strength of 11 vehicles comprising 3 Ambassador cars, 4 Mercedes Benz air-conditioned cars, and 4 coaches.

It was proposed to set up a 53-room 3-star hotel at Hyderabad for Rs. 195.50 lakhs as a joint venture between the ITDC and the Andhra Pradesh Travel & Tourism Development Corporation. The equity contribution of ITDC was to be Rs. 40 lakhs. However the State Government has in May 1983 intimated that it was not in a position to participate in the joint venture project.

The Department has brought out a variety of publicity material for distribution in India and abroad on Andhra Pradesh, including a folder on Hyderabad in Arabic for the Arab market. It has also invited during the current Plan a number of travel writers and travel agents on familiarisation tours to Andhra Pradesh from a number of countries, including the U.K., Australia, U. S. A. Japan and Singapore.

Demand of Class I Officers of L.I.C. for Revision of Pay Scales

\*351. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to state :

(a) when were the wage scales of the Class I officers of the L.I.C. last revised :

(b) whether there have been demands for revision of pay scales of the Class I officers of the L.T.C. ; and

(c) what action Government propose to take thereoa ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Scales of pay of Class I Officers of the Life Insurance Corporation of India were revised last in 1970. In terms of the Settlement of 1970 with the Federation of Class I Officers Association of the Corporation, these scales remained operative during the period from 1.4.1969 to 31.3.1973. A fresh Charter of Demands was received from the Federation in March, 1973. Keeping the same in view, revised scales of pay etc. were offered to the officers once in 1974 and again in 1980. On both the occasions the officers were declined on the ground that the anomalies in the gross emoluments receivable by Class I Officers and Class III employees in overlapping stages had not been fully removed. INTER SE distortions within the wage structure of the employees of the Corporation had developed due to implementation of different terms and conditions of settlements with different classes of employees. Despite the fact that no agreement could be reached with the Federation, ad-hoc adjustment allowance was released in August, 1982 effective from 1.8.1981 and 1.1.1982 cumulatively ranging from Rs. 75/—to Rs. 800/—P. M. for different pay scales.

In view of non-revision of scales of pay etc. since 1973 and their dissatisfaction with the adjustment allowance granted in 1982,

officers have filed a writ petition in the Supreme Court and have inter alia prayed for revision of their salaries and allowances. The matter is sub-judice.

#### Acquisition of Properties Under Section 296 of Income Tax Act

\*352. SHRI G. NARSIMHA REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that provision made in section 296 for acquisition of properties which was meant to curb the black money has failed to achieve the object due to defect in the provision of law; and

(b) if so, whether Government are thinking of amending the law ; if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) No, sir. It is not a fact that the provision made in Sections 269A to 269S (Section 296 incorrectly mentioned in the question) for acquisition of properties has failed to achieve the object due to defect in the provision of law.

(b) Does not arise. However, tax laws are periodically reviewed and should any change in the relevant provisions appear necessary, in the light of the experience of their actual working, the Government would sponsor appropriate amendments to the law.

#### Introduction of Airbus Service between Agartala and Calcutta

\*355. SHRI AJOY BISWAS : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have any proposal to introduce airbus between Agartala and Calcutta after the completion of the new runway at Agartala Airport ;

(b) whether Government are aware about the heavy pressure of passengers at Agartala Airport ; and

(c) if so, the steps Government are thinking to solve the problem ?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) No, Sir.

(b) and (c) Indian Airlines operates one daily B-737 service and another F-27 service between Calcutta and Agartala. The capacity provided between Calcutta and Agartala is considered adequate to meet the existing traffic between these two stations. However, additional aircraft capacity can be inducted to operate extra flights flights, as and when necessary.

#### Recognition of Trade Unions

\*356. SHRI BABURAO PARANJPE : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that rules governing the recognition of trade Unions are no more in operation; and

(b) if so, what alternative arrangements have been made to provide requisite facilities to trade unions fulfilling the conditions of recognition ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) No, Sir.

The rules governing recognition of Trade Unions continue to be in operation. However this Ministry had decided to keep the requests for recognition received in abeyance till the report of the Committee of the JCM becomes available. This was done to have a fresh look on the rules for recognition of Trade Unions framed in 1959.

#### Coverage of Villages by Nationalised Banks in Seventh Five Year Plan

\*357. SHRI LAKSHMAN MALLICK : Will the Minister of FINANCE be please to state :

(a) whether Government have decided to cover all the villages by nationalised banks in the Seventh Five Year Plan;